

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 231 of 2020**

**IN THE MATTER OF:**

**Quippo Energy Ltd.**

**....Appellant**

**Vs.**

**Soundararaja Mills Ltd.**

**....Respondent**

**Present:**

**For Appellant: Ms. Manasi Chatpalliwar and Mr. Parv Garg,  
Advocates**

**For Respondent: Mr. G. Ananda Selvam, Advocate**

**ORDER**

**03.03.2020:** At request of both sides to explore possibility of settlement, this Tribunal grants a final chance in this regard and Registry is directed to list the matter on **30<sup>th</sup> March, 2020** under the caption 'For Orders'.

It is lucidly made clear that if no settlement is arrived at between the parties, Learned Counsel of respective parties are directed to get ready for hearing of the main Appeal.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

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